

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 386/88

~~XXX~~

198

DATE OF DECISION 25.2.1991

Shri Chandrakant S. Marne Petitioner

Applicant in person

Advocate for the Petitioner(s)

Versus

Director General of Ordnance Factories, Calcutta & Others. Respondents

Mr. V. M. Bendre for Mr. P. M. Pradhan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. U.C. Srivastava, Vice Chairman

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA.NO. 386/88

Shri Chandrakant S. Marne
v/s.

... Applicant

Director General of
Ordnance Factories,
Calcutta. & Others. ... Respondents

CORAM: Hon'ble Vice Chairman Shri U.C.Srivastava
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance :

Applicant in person

Mr.V.M.Bendre
for Mr.P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 25.2.1991

(PER: U.C.Srivastava, Vice Chairman)

Heard the applicant in person and Mr.V.M.Bendre,
Advocate holding brief for Mr.P.M.Pradhan for the respondents.

2. The applicant has filed this application under Section 19 of the Administrative Tribunal Act, 1985 on 1.6.1988.

3. The applicant has admittedly filed an appeal/representation against the termination of his services.

4. The respondents counsel states that the appeal/representation is not yet decided.

5. In view of the pendency of appeal/representation, this application has got to be dismissed. Accordingly, it is dismissed with the observation that the respondents will dispose of the appeal/representation filed by the applicant against his termination of the services within two months from the date of the receipt of this order keeping in mind the version of the applicant.

6. By this order this application is disposed of with no order as to costs.

25-2-81
(M.Y.PRIOLKAR)
MEMBER (A)

U.C.SRIVASTAVA
VICE CHAIRMAN